DISPUTE WIT I NEPAL ABOUT SUSTA J 632. DR. (MRS.) MANAGLADEVI \
TALWAR

SHRI ADINARAYANA

REDD":

SHRI M SRINIVASA REDDY:

SHRI JAGAT NARAIN:

Will the Minister of EXTERNAL AFFAIRS be pi sased to state :

- (a) whether he dispute with Nepal about Susta ha been solved; and
- (b) if so, whi t are the details in this regard?

THE DEPU'I *- MINISTER IN THE MINISTRY OI EXTERNAL AFFAIRS (SHRI SUREIvDRA PAL SINGH) : (a) There is 1 p such dispute between India and Nepal and the Indo-Nepal boundary along its entire length is well defined and delineated.

(c) Both the I iovernments are considering the setting 1 » of a Joint Survey Team to relocate riv< r boundaries along the Indo-Nepal bon :r where boundary pillars etc. have been washed away by changes in the river. T e relocation of the boundary on th" ri\-r Gandak including the Susta sector will be looked into by the proposed Joint Survey Team when constituted.

ATTENDANCE B-i CHINESE DIPLOMATS AT RECEPTIONS AR IANOED IN HONOUR OF P.M. AND FOR KIN MINISTER IN AFGHANIS'! IN AND NEPAL

633. SHRI Y. ADINARAYANA REDDV:

SHRI N SRINIVASA REDDY:

Will the IV inister of EXTERNAL AFFAIRS be phased to state :

- (a) whether i is a fact that the Chinese diplomats atteni led the official receptions arranged in hon >ur of the Prime Minister and the Foreigi Minister in the course of their recent visit to Afghanistan and Nepal respectively; an I
- (b) whether lie Government of India attach political significance to this new gesture of the Chinese Government and propose to respond to it in a reciprocal manner?

THE DEPU' A' MINISTER FN THE MINISTRY OF EXTERNAL AFFAIRS SHRI SURENDRA PAL SINGH): (a) Yes, Sir

(b) It is indicative of the return to normal diplom; tic behaviour by Chinese diplomats in :hose capitals.

TRIANGULAR TRADE AGREEMENT BETWEEN INDIA, BULGARIA AND TUNISIA

- 634. SARDAR HARCHARAN SINGH DUGAL: SHRI B. K. MAHANTI: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:
- (a) whether it is a fact that India concluded a triangular trade agreement with Bulgaria and Tunisia in May last to promote trade and commerce between the three countries;
- (b) if so, what are the main features of the said agreement and how they would prove beneficial to India; and
- (c) whether Government are negotia -ting such type of trade agreements with some other countries also, and if so, the details of efforts made so far and results achieved in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (CHOWDHARY RAM

SEWAK): (a) and (b) The State Trading Corporation entered into a trilateral-deal in March. 1969, with the commercial organisations of Bulgaria and Tunisia. Under this deal, India will export tea and other commodities to Tunisia; Tunisia will export triple super-phosphate to Bulgaria and' India will import Urea from Bulgaria valued at Rs. 34 million. The deal enables India to develop trade with Tunisia which had stopped due to closure of Suez Canal and import larger quantities of Urea from Bulgaria. The trilaterai transaction will be settled in nonconvertible Indian Rupees.

(c) There is no such proposal at present.

INDIAN GOODS IN PAK CUSTODY

- 63^. SARDAR HARCHARAN SINGH DUGAL: Wilt the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether any progress has been made to secure release of the Indian property/ goods seized by Pakistan during the Indo-Pak conflict of 1965, and if so, the details thereof; and
- (b) whether Government are aware that Pakistan has started disposing of the property/goods in question during the recent past gradually, and if so, what is Government's reaction in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) The Government of India have

repeatedly requested the Government of Pakistan to discuss the question of return of properties and assets seized by the two Governments in connection with the 1965 conflict, in terms of Article VIII of the Tashkent Declaration. No progress lias been made in this respect because of lack of positive response from Pakistan.

(b) Yes, Sir. The Government have lodged strong protests with the Pakistan Government against illegal disposal of Indian property by them.

TRIPARTITE AGREEMENT BETWEEN INDIA, U.A.R. AND YUGOSLAVIA

- 636. SARDAR HARCHARAN SINGH DUGAL: Will the Minister of FOREIGN 'TRADE AND SUPPLY be pleased to! state:
- (a) whether any discussions have taken place between representatives of India, UAR and Yugoslavia to review the tripartite agreements on industrial cooperation and trade between the three countries; and
- (b) if so, the details of the dicussions held and the outcome thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (CHOWDHARY RAM

SEWAK): (a) and (b) Preparatory meetings of officials of India, the United Arab Republic and Yugoslavia, covering the fields of trade and tariffs, industrial cooperation and shipping, were held during June, 1969 in Belgrade, New Delhi, and Cairo respectively. Thereafter, the Second Ministerial meeting on tripartite co-operation was held in Cairo on the 15th and 16th July, 1969. The Ministers reviewed the progress of tripartite work in the fields of trade, tariffs and tourism, industrial development' science and lech-nology^hipping, telecommunications, banking and insurance. A statement setting out the main decisions reached at the Cairo meeting is being placed on the, Table of the House. See Appendix LXIX, Annc-xure No. 52.] Action to give effect to the decisions has already been initiated. BAROOAH COMMITTEE REPORT ON TEA INDUSTRY

- 637. SHRI K. DAMODARAN: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to refer to the reply to UnUanedQ,! est ion No. 245 given in the Rajya Sabha on the 1st May, 1969 and state
- (a) the main recommendations contained in the P. C. Barooah Committee report on tea industry; and

(b) what decisions have been taken thereon

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (CHOWHDARY RAM SEWAK): (a) and (b) The recommendations made by the Borooah Committee on Tea Industry are still under examination. The report of the Committee and the Government's decisions on the recommendations will be made known as early as possible.

विदेशों में बसे भारतीय

638. श्री सूरज प्रसाद : क्या बैदेशिक कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) पिछले दस वर्षी में कितने अहंता-प्राप्त तथा अनहं भारतीय विदेशों में बस गये हैं; और
- (ख) उनमें से कितने व्यक्तियों को भारत सरकार द्वारा छात्रवृतियां दी गई थीं और उनमें से कितने व्यक्ति भारत लौट आए हैं?

■(-[INDIANS SETTLED IN FOREIGN COUNTRIES

- 638. SHRI SURAJ PRASAD: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) the number of Indians qualified and non-qualified who have settled in foreign countries during the last ten years;
- (b) the number of persons among them who were awarded scholarships by the Government of India and the number of those out of them who have since returned to India?]

वैदेशिक कार्य मंत्रालय में उपमंत्री (श्री सुरेन्द्र पाल सिंह): (क) और (ख) सूचना इकट्ठी की जा रही है और यथाशी घ्र सदन की मेज पर रख दी जाएगी।

t[THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) and (b) The information is being collected and will be placed on the Table of the House as early as possible].